

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).507/2002

(From the judgement and order dated 19/10/2001 in AAA No. 15/1997 of
The HIGH COURT OF

BOMBAY AT PANAJI)

PADMAVATI RAJE WADIYAR (D) BY LRS. & ORS

Petitioner(s)

VERSUS

SHAIK HASHIM ISAAC (D) BY LRS. & ANR

Respondent(s)

(With prayer for interim relief)

(FOR FINAL DISPOSAL)

Date: 21/09/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner(s)

Mr. R.F. Nariman, Sr. Adv.

Mr. P. Venugopal, Adv.

Mr. E. Venu Jurnal, Adv.

Mr. Harshad V. Hameed, Adv.

for M/S. K.J. John & Co.,Adv.

For Respondent(s)

Mr. Saurabh Kirpal, Adv.

Mr. Samir A. Vaidya, Adv.

Mr. Nitin Deshmukh, Adv.

Mr. Timble, Adv.

Mr. E.C. Agrawala,Adv.

UPON hearing counsel the Court made the following

O R D E R

nd Heard Mr. R.F. Nariman, learned Senior Counsel for the petitioners a

time. Mr. Saurab Kirpal, learned counsel for the respondents for some

urt Thereafter, the parties seek time for exploring the possibility of an out of co

settlement. Since the matter is pending in one forum or the other for the last 20
he years, we adjourned this matter for the purpose of exploring t
he possibility of

amicable settlement between the parties.

Post this matter for hearing on 31.10.2006.

(A.D. Sharma) (Phoolan Wati Arora)

Court Master

Court Master